

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

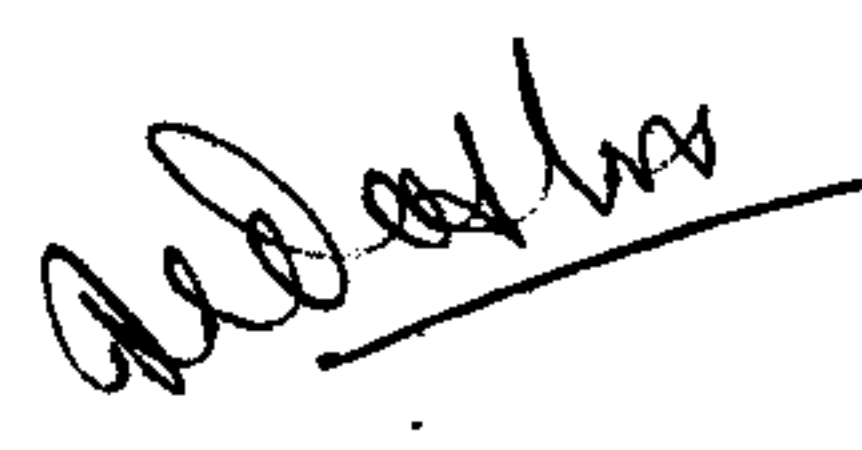
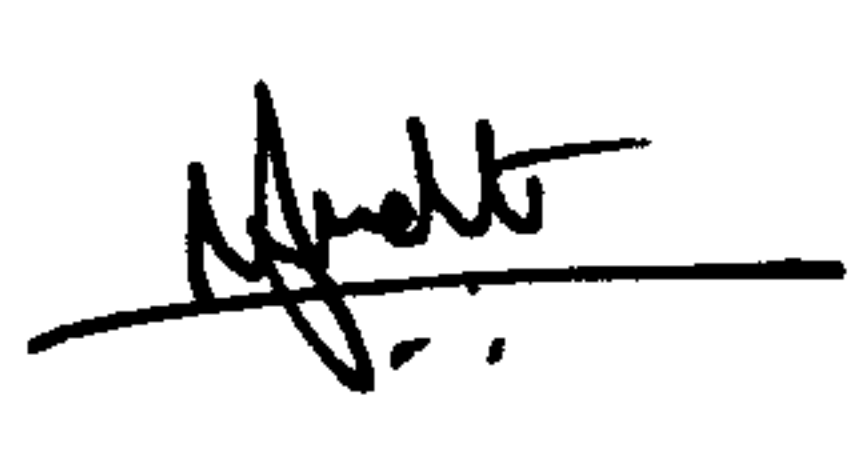
Co. Appeal No. 252/252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2018**

Name of the Company: Manish Tiwari
(Kanakdhara Bhuilinfra Pvt Ltd)
V/s.
ROC, Gwalior

Section of the Companies Act: Section 252(3) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	CS Ashish C. Doshi	PCe	Applicant	
2.	Nachiket D. Mehta for Ms. Maithili D. Mehta	Advocate	Respondent IT Dept	

ORDER

PCS Mr. Ashish Doshi is present for the Appellant. Advocate Mr. Nachiket Mehta for Advocate Ms. Maithli Mehta is present for the Income Tax Department.

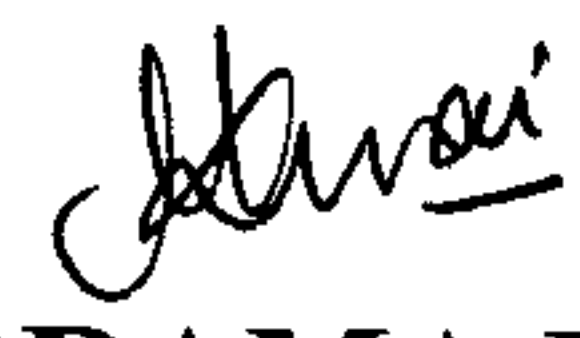
The representation of the ROC is received.

Ld. Lawyer appearing on behalf of Income Tax Department requested for some time to file reply.

The Prayer is allowed.

The Respondent shall file its objections, if any, within two weeks by serving an advance copy to the petitioner.

List the matter on 04.09.2018.


MANORAMA KUMARI
(MEMBER JUDICIAL)


HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)

Dated this the 1st of August, 2018.